

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.1344/2015

New Delhi, this the 22nd day of November, 2016

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Raj Vir Sharma, Member (J)**

Sh. Sunil Bhaskaran
S/o Late Sh. V.M.Bhaskaran
Assistant Professor (Ad Hoc)
Armay Cadet College Wing,
Indian Military Academy, Dehradun,
And also at:
68-A, Sumanpuri, Adhoiwala, Dehradun-248001.....Applicant

(By advocate: Sh. Abhishek Kumar,)

Versus

1. Union of India
Through Secretary
Ministry of Defence
South Block, New Delhi.
2. Commandant
Indian Military Academy
Chakarta Road, Dehradun(U.K)
3. Commander
ACC Wing
Indian Military Academy
Chakrata Road, Dehradun (U.K.).....Respondents

(By Advocate: Mr.Subhash Gosain)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Learned counsel for the respondents has raised a preliminary objection that since the Indian Military Academy

(IMA) is located at Dehradun, this Bench does not have the jurisdiction to adjudicate this matter. This is countered by the learned counsel for the applicant by stating that the headquarter of IMA, i.e., Ministry of Defence is located at Delhi, therefore, the jurisdiction of this matter lies with this Bench. Also, all the correspondence is from the Ministry of Defence. Moreover, the earlier matter (OA 1348/2001 and other OAs) at Annexure A-6 has been decided by the PB, New Delhi. Be that as it may, it is clear that this Bench does not have the jurisdiction to adjudicate this matter. The OA is, therefore, dismissed with liberty to the applicant to agitate this matter before the competent Bench.

(Raj Vir Sharma)
Member (J)

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(P.K. Basu)
Member A)